

**THE ADMINISTRATORS-GENERAL AND OFFICIAL
TRUSTEES (MAHARASHTRA AMENDMENT) ACT, 1982.**

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MAHARASHTRA ACT No. XIV OF 1983¹

[THE ADMINISTRATORS-GENERAL AND OFFICIAL TRUSTEES
(MAHARASHTRA AMENDMENT) ACT, 1982.]

[This Act received assent of the President on the 24th February 1983; assent was first published in the *Maharashtra Government Gazette*, Part IV, Extraordinary, on the 1st March 1983.]

An Act to amend the Administrators-General Act, 1963 and the Official Trustees Act 1913, in their application to the State of Maharashtra.

XLV WHEREAS it is expedient to amend the Administrators-General Act, 1963 and of the Official Trustees Act, 1913, in their application to the State of Maharashtra, for 1963, the purpose hereinafter appearing; It is hereby enacted in the Thirty-third Year II of of the Republic of India as follows :— 1913.

1. (1) This Act may be called the Administrators-General and Official Trustees (Maharashtra Amendment) Act, 1982. Short title and commencement.

(2) it shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

XLV 2. To section 43 of the Administrators-General Act, 1963, in its application to of the State of Maharashtra, the following proviso shall be added, namely:— Amendment of section 43 of Act XLV of 1963.

Bom. XXV of 1930. " Provided that, notwithstanding anything contained in the Bombay Local Fund Audit Act, 1930, the State Government may, by order published in the *Official Gazette*, direct that all or any of the accounts of the Administrator-General for the State, for such period or periods, and in such manner, as may be specified in the order, shall be audited by an officer or officers deputed by the Chief Auditor, Local Fund Accounts, and shall be certified by him or them as provided in section 44."

II of 1913. 3. In section 19 of the Official Trustees Act, 1913, in its application to the State of Maharashtra, to sub-section (1), the following proviso shall be added, namely :— Amendment of section 19 of Act II of 1913.

Bom. XXV of 1930. " Provided that, notwithstanding anything contained in the Bombay Local Fund Audit Act, 1930, the State Government may, by order published in the *Official Gazette*, direct that all or any of the accounts of the Official Trustee for the State, for such period or periods, and in such manner, as may be specified in the order, shall be audited by an officer or officers deputed by the Chief Auditor, Local Fund Accounts, and shall be certified by him or them as provided in sub-section (2)."

¹For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1982, Part V, dated 26th October 1982, at page 300.

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